

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(12)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/141/ (IB)/2017
NAME OF THE PETITIONER(S) : JOIN UP CORPORATION
NAME OF THE RESPONDENT(S) : SAFIRE MACHINERY COMPANY PVT LTD
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

1. V. JOHN ACARINAR, Respondent



2. Counsel Mr. E. Omprakash **ORDER**

2. Counsel for both the parties present and submitted a joint Payment Plan Agreement dated 25.7.2017. The same is placed on record. However, the Counsel for the Petitioner submitted that in order to show *bonafide*, the Corporate Debtor is required to make an attempt to pay at least one installment within a reasonable time. Counsel for the Respondent submitted that if any negotiation in relation to the suggestion of the Counsel for the Petitioner is to be made, for that, time is required. Therefore, both the Counsel are directed to seek instructions for which time is granted. Put up on 10.8.2017 at 10.30. A.M.

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(S. Vijayaraghavan)
Member (Technical)
PAM


(Ch. Md. Sharief Tariq)
Member (Judicial)